

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 22/11/2017

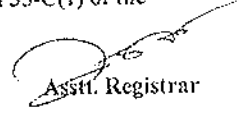
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71534/2017-SM[BR] dated 14/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/70500/2017	P M E Power Solutions India Ltd B-10 & 11, Site-c, Upside Industrial Area, Surajpur, Greater Noida, GAUTAM BUDH NAGAR UTTAR PRADESH
		Name and Address of Respondent
2		C E & ST-Noida li OFFICE OF THE COMMISSIONER CENTRAL EXCISEHOTEL FORMULE 1, WEGMANS BUSINESS PARK, KP-III, GREATER NOIDA GOTAM BUDH NAGAR U.P.-

Copy To

3 Advocate(s) / Consultant(s):

HARBIR SINGH ADVOCATE
12 SHARK COLONY, OPP SAI
PLAZA, SARDHARNA ROAD,
KANKARKHERA, MEERUT
CANTT, UP-250001

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Second Folder Copy

17 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

Ex.Appeal No.70500/17

Arising out of O/A No.NOI-EXCUS-002-APP-001-003-17-18 dated 06.04.2017
passed by Commr. (Appeals) of Central Excise, Customs, Meerut II

M/s PME Power Solutions India Ltd.

...APPELLANT(S)

VERSUS

Commr. of Central Excise & S.Tax, Noida II

RESPONDENT (S)

APPEARANCE

Shri Harbir Singh, Advocate for the Appellant (s)
Shri Gyanendra Kumar Tripathi, Asstt. Commr. (A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE JUDICIAL MEMBER

DATE OF HEARING & DECISION : 14. 11. 2017

Final ORDER NO. 71534/2017

Per Mrs.Archana Wadhwa :

The challenge in the present appeal is to penalty of Rs.5,000/-
imposed in terms of Rule 27 of the Central Excise Rules, 2002.
Inasmuch as the penalty is much on the lower side, I find no reason to
admit the present appeal. Accordingly, the same is rejected as non-
maintainable in view of the provisions of Section 35B of the Central
Excise Act, 1944.

(Operative part of the order was pronounced in the open Court)

Sd/-

(Archana Wadhwa)
Member(Judicial)

प्रमाणित प्रती/Certified True Copy

सहायक पंजीकार/Asstt. Registrar
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण {C.E.S.T.A.T.}
38, एम.जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

mm